

PATIL (Amravati): It is understood that the Centre has asked the State Governments to draw up an export policy similar to industrial policy of the States and spell out the specific incentives and cost effective measures required to support the export performance with a view to doubling exports from the States.

The Food Processing Ministry has already proposed to set-up a number of task forces to work out an integrated plan for enhancing export of agricultural commodities and processed foods. However, the requisite emphasis on development of container and cargo services for overseas operations is sadly missing. Due to lack of cargo services the surplus milk of Gujarat and Maharashtra cannot be exported to the Gulf countries.

Besides the other agricultural products cannot be exported from the country. There is a bright scope for fruits, vegetables and marine products in the international market. But due to lack of cargo services they are not being able to be exported.

I, therefore, urge upon the Government to set-up separate cargo services and cargo planes for export promotion. Most of the leading airlines of the world have separate cargo divisions and also cargo planes.

(ii) Need To Have A Legislation For Allowing Human Organs Transplantation In Needy Cases

SHRI DHARMANNA MONDAYYA SADUL (Solapur): Many Western countries allowed human organ transplantation in their countries. I urge upon the Government to

come with a legislation of this kind so that we can also save thousands of lives of those who desperately need such transplants.

When the law comes into effect, it will mobilise lot of donors. It will mitigate the sufferings of many and save many lives.

(iii) Need To Enact A Law For Rectifying The Lacunae In The Existing Scheme Of Examinations For Academic Courses And To Ensure Proper Evaluation Of Answer Papers

SHRI P.P. KALIAPERUMAL (Cuddalore): The present system of evaluation of answer papers empowers absolute and arbitrary powers to the evaluators. In some cases answer papers are not properly evaluated. There are no check on the absolute authority of the evaluators.

There is no provision for revaluation of answer papers, particularly the answer papers of Higher Secondary Examination.

Since there is no provision for seeking revaluation of the answer papers of the affected students, the demands of natural justice have been denied in the present system of examinations. Hence, the intervention of the Central Government is an imperative in this regard.

Hence, I urge upon the Government of India to make a law urgently plugging the loopholes of the present system of examination and providing opportunities for revaluation of answer papers at the request of the affected students so as to satisfy the demands of natural justice.